

(26)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD
O.A.NO. 546/95.

Date of Order: 7-8-97.

Between:

1. R.Appa Rao.
2. S.Ganesh.
3. S.Ganeswara Rao.

.. Applicants.

and

The Chief Engineer, Navy
Station Road, Visakhapatnam.

For the Applicants: Mr. K.Vijayakumar, Advocate.

For the Respondent: Mr. Bhimanna.V. Addl.CGSC.

CORAM:

THE HON'BLE MR.H.PAJENDRA PRASAD : MEMBER(ADMN)

The Tribunal made the following Order:-

This OA was filed on 17-4-95. No one has appeared on behalf of the applicant almost eversince it was registered. This is despite innumerable opportunities having been provided by grant of adjournment. The case, therefore, is dismissed for default of applicant and disposed of accordingly.

Mr.Bhimanna, Addl.Standing Counsel was present
and heard.

Anil
Deputy Registrar(J)CC

(21)

-2-

O.A.546/95.

To

1. The Chief Engineer, Navy
Station Road, Visakhapatnam.
2. One copy to Mr.K.Vijayakumar, Advocate, CAT.Hyd.
3. One copy to Mr.V.Bhimanna, Addl.CGSC.CAT.Hyd.
4. One spare copy.

pvm

2/18/97

2 COURT

I

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE

VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 7 - 8 - 1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

C.A.No. 546/95

T.A.No.

(w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered Rejected.

No order as to costs.

pvm

केन्द्रीय प्रशासनिक अधिकार
Central Administrative Tribunal

DEPT/DESPATCH

11 AUG 1997

हृदयबाद न्यायपीठ
HYDERABAD BENCH